

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT-II)

Item No. 209
(IB)-306/ND/2021

IN THE MATTER OF:

M/s. Ford Credit India Pvt. Ltd.

... **Applicant/Petitioner**

Vs

Mr. Pran Nath Bhatia

... **Respondent**

Under Section: 95(1)

Order delivered on 23.07.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

Counsel for the Petitioner

ORDER

After some arguments, Ld. Counsel appearing for the Petitioner seeks permission to withdraw the application. Heard. The prayer is **Allowed**.

Petition is Dismissed as Withdrawn.

However, ~~the Petitioner is at liberty to refile an application, in accordance with the provision of law.~~

- Sd -

**(L. N. GUPTA)
MEMBER (T)**

- Sd -

**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**